

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 1
IA/445(AHM)2021
in
CP(IB)/53(AHM)2017

Order under Section 7 IBC

IN THE MATTER OF:

ICICI Bank Ltd
V/s
ABG Shipyard Ltd

.....Applicant

.....Respondent

Order delivered on ..05/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

For the Applicant :Ld. Sr. Counsel Mr. Arun Kathpalia a.w. Ld. Counsel Mr. Jay Kansara, Advocate Mr. Priyam Shah, Advocate Mr. Sameer Pandit, Advocate Mr. Anuj Jain i/b. wadia Ghandy & Co.

For the Respondent :Ld. Counsel Mr. Monaal Davawala for Liquidator.


ORDER

IA No. 445 of 2021 is filed under Section 33 of IB Code r.w Rule 11 of NCLT Rules, 2016.

Heard Ld. Senior Counsel for the Applicant and Learned Counsel for the Liquidator. We direct liquidator to allow applicant to have inspection of the assets of the Corporate Debtor be put for auction. Matter come up for further consideration on 20.07.2021, meantime, Liquidator to file reply within seven days by serving an advance copy to the Applicant.

The matter stands adjourned to 20.07.2021 for further consideration.


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)